

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 598 of 1995

Friday this the 5th day of May, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Nitin Agrawal, I.P.S (Indian Police Service)
S/o Chandra Sen, aged 28 years
Commandant, K.A.P.III
(Kerala Armed Police)
Battallion, Thiruvananthapuram,
res. at SAP(Special Armed Police)
Battallion Club, Peroorkada,
Trivandrum. Applicant

(By Advocate Mr. M.R. Rajendran Nair)

Vs.

1. The State of Kerala, represented by Chief Secretary to Government of Kerala, Secretariat, Trivandrum.
2. The Commissioner and Secretary, Government of Kerala, Home Department, Secretariat, Trivandrum.
3. Union of India, represented by Secretary to Government of India, Ministry of Home Affairs, Home Department, New Delhi.
4. The Accountant General, Kerala, Trivandrum.
5. Shri P.Aboobacker, Supdt. of Police, Wayanad.
6. K.R.Varijkshan, Supdt. of Police, Palakkad.
7. Shri K.G.Peethambaran Pillai, Commandant, K.A.P. III(Kerala Armed Police) Battallion, Thiruvananthapuram. ... Respondents

(By Advocates Mr. D.Sreekumar for R.1&2
Mr. TPM Ibrahim Khan, SCGSC for R3&4)

O R D E R

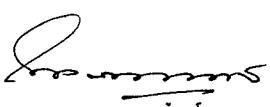
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

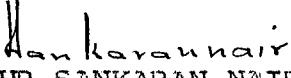
Applicant an officer of the Indian Police Service (RR), complains that he has been moved out of a cadre post retaining non cadre officers in cadre posts. Learned Government Pleader appearing for the State of Kerala submits that the grievances of applicant will be examined and that he will be given a cadre post as early as possible. It is also submitted that the non cadre officer posted in the place of applicant, is likely to be encadred in about a week. In that case there could be no objection to put the applicant back where he was.

2. Anyway, the matter is receiving attention of the competent authority as a representation has been made by applicant on 3.5.95. The competent authority will take a decision in the matter as expeditiously as possible. We have not pronounced on any of the issues raised, on merits.

3. Application is disposed of with the aforesaid direction. No costs.

Dated the 5th day of May, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN